

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.R. NO. 116/2016
CA NO. 285/2016

CORAM:

PRESENT: CHIEF JUSTICE M.M. KUMAR
Hon'ble Member (J)

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE COMPANY: East Delhi Leasing Pvt. Ltd *2 others*
V/s
~~Vincom Pvt Ltd.~~

SECTION OF THE COMPANIES ACT: 391

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	<i>Sushil Aggarwal</i>	<i>Advocate</i>	<i>All Companies</i>	<i>[Signature]</i>

ORDER

CA 194/2017 Connected with CA 116/2016 and CP 885/2016

The prayer made in this application is that this Tribunal may modify order dated 26.08.2016(according to the counsel 29.08.2016) passed by Hon'ble Delhi High Court and give such other directions as this Court may deem fit. The aforesaid order has been passed by Hon'ble High Court of Delhi. According to the learned counsel there is correction which needs to be carried with regard to the secured/unsecured creditors. Learned counsel for the applicant seeks corrections in para 20 of the judgment with regard to secured/unsecured creditors of the transferor company No. 1. There are other paras are also in which corrections have been

sought.

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Having heard the learned counsel, we are of the view that the correction in the order of the Hon'ble High Court has to be carried by the High Court alone. Accordingly the matter is sent back to the High Court for the consideration of the prayer made in the application.

Sd-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT
Sd-
(R. VARADHARAJAN)
MEMBER (J)